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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI: DATED, THE 17 MAY, 1987.

NOTIFICATION  
(INCOME-TAX)

No. 7289 (F.No.197/46/87-IT(A1)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Assam Rifles Group Insurance Scheme, Shillong", for the purpose of the said clause for the assessment year 1987-88.

  
( ROSHAN SAHAY )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Director, Assam Rifles Group Insurance Scheme, Directorate General Assam Rifles, Shillong-793011.
2. The Commissioner of Income-tax, North Eastern Region, Shillong with ref. to his letter No.A-66/JDL/85-86/7726 dated, 4-2-1987.
3. All other Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv), New Delhi.
5. Director of D&M Services(Income-tax), 1st floor, Aiwan-e-Ghali, Mata Sundri Lane, New Delhi (5 copies).
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( Mrs. V. RAMAKRISHNAN )  
SECTION OFFICER.